

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
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Original Application No: 621/94  
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Transfar Application No:

DATE OF DECISION: 3.2.95

Mustaq Farooq Ahmed Petitioner

Shri P.V. Daware Advocate for the Petitioner

Versus  
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Chief General Manager, Respondent  
Maharashtra Telecom Circle  
Bombay and others.

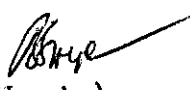
Shri S.S. Karkera for Advocate for the Respondent(s)  
Shri P.M. Pradhan,

CORAM :  
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The Hon'ble Shri B.S. Hegde, Member (J)

The Hon'ble Shri M.R. Kolhatkar, Member (A)

1. To be referred to the Reporter or not ? ✓
2. Whether it needs to be circulated to other Benches of the Tribunal ? ✓

  
(B.S. Hegde)  
Member (J)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
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Original Application No. 621/94

Mustaq Farooq Ahmed

... Applicant

V/s.

Chief General Manager  
Maharashtra Telecom Circle  
Bombay

General Manager, Telecom  
Marathawada area  
Bhagya Laxmi Building,  
Somesh Colony, Nanded.

Telecom District Engineer  
Anvikar Building,  
Aurangabad.

... Respondents.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri M.R. Kolhatkar, Member (A)

Appearance

Shri P.V. Daware, counsel  
for the applicant.

Shri S.S. Karkera for Shri  
P.M. Pradhan, counsel for  
the respondents.

ORAL JUDGEMENT

Dated: 6.2.95

¶ Per Shri B.S. Hegde, Member (J) ¶

Heard counsel for the parties.

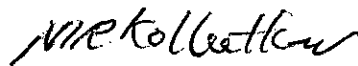
O.A. is admitted.


The applicant in this O.A. is seeking  
One Time Bound Promotion with effect from 5.8.91,  
whereas the respondents have issued chargesheet  
on 15.12.90 and punishment was imposed on the applicant  
on 3.7.92 which was completed after one year i.e.  
in 1993.

The respondents have taken a plea that  
it is open to the applicant to approach the appellate  
authority if he is aggrieved by the order. In view  
of the pending disciplinary proceedings, the question  
of promotion to the applicant in so far as 1991 is

concerned does not arise. After the completion of the punishment the applicant should have approached the appellate authority to release the promotion .

In the circumstance, we hereby direct the respondents to consider applicant's case on receipt of his representation. The respondents are directed to dispose of the representation as per rule. In the light of the above the O.A. is disposed of.

  
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(M.R. Kolhatkar)  
Member (A)

  
(B.S. Hegde)  
Member (J)

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